IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.410
IB/409/ND/2020
IA/1086/ND/2022

IN THE MATTER OF:

M/s Madhav Krishna Textile Mills Pvt Ltd ... Applicant

Versus

M/s Laj Exports Ltd ... Respondent

Order under Section 9 of IBC.

Order delivered on 24.03.2022

Coram:
SHRI DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the IRP : Mr. Bikram Singh Gusain IRP
For the Respondent :

ORDER

IA/1086/ND/2022

IA/1086/ND/2022 has been moved jointly by the petitioner /respondent. Ld. IRP has also appeared in person and stated that no claim has been received till date and CoC is not constituted. Ld. Counsel for the IRP stated that IRP has been fully paid and nothing is due.

In view of the settlement arrived at between the parties, the present IA/1086/ND/2022 **stands allowed.** Proceedings stand withdrawn and CIRP stands terminated. IRP stands discharged.

File be consigned to record room.

-Sd-

SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

-Sd-

DHARMINDER SINGH
MEMBER (JUDICIAL)

Rakhi